

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1239/2003 with OA 1240/2003
MA 1163/2003 MA 1164/2003

New Delhi, this the 28th day of May, 2003

Hon'ble Sh. Shanker Raju, Member (J)

1. Smt. Prem Sharma
Wd/o late Sh. Om Prakash Sharma
2. Sh. Pradeep Sharma
S/o Late Sh. Om Prakash Sharma
through Smt. Prem Sharma, mother.
3. Sh. Devarshi Sharma
S/o Late Sh. Om Prakash Sharma

All resident of 914
Sunder Puri, Ghaziabad, UP.
...Applicants

(By Advocate Sh. H.P. Chakravarty
in both the cases)

V E R S U S

Union of India through

1. The Chairman
Railway Board,
Principal Secretary to Govt. of India
Ministry of Railways, Rail Bhawan,
New Delhi 110 01
2. The General Manager
Baroda House, New Delhi.
3. The Chief Workshop Manager
Northern Railway, Signal
Workshop, Ghaziabad, UP.

...Respondents

O R D E R (ORAL)

Shri Shanker Raju.

As the issue is common in both the OAs, OAs are
disposed of at the admission stage by a common order.

2. Applicants in the above OAs who are LRs of
the deceased railway servant are seeking accord of
compassionate appointment and relief of terminal
benefits. Despite representation, decision is yet to
be taken by the respondents.

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3. Ends of justice would be duly met if the present OAs are disposed of at this stage with directions to the respondents to treat the present OA as a supplementary representation and dispose of the claim of the applicants for compassionate appointment as well as relief of retiral benefits in accordance with rules and instructions by detailed and speaking order within two months from the date of receipt of a copy of this order. Ordered accordingly.

4. Let a copy of this order along with copy of the OA be sent to the respondents.

5. OAs are disposed of as above.

S. Raju

(SHANKER RAJU)
MEMBER (J)

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